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IN THE HIGH COURT OF DELHI AT NEW DELHI

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W.P.(C) 15064/2023 & CM Appls.60147/2023, 60149/2023

DELHI INTERNATIONAL AIRPORT LIMITEDPetitioner

Through: Mr. Rajshekhar Rao, Sr. Adv. with
Mr. Milanka Chaudhary, Ms. Ashly
Cherian and Ms.Amishi, Advs.

versus

ASHWANI GOEL & ANR.

.....Respondents

Through: Mr. Jawahar Raja, Ms. Meghna De,
Ms. Surbhi Bagra and Ms. L.
Gangmei, Advs. for R-1.
Mr. Raghvendra Upadhyay, Panel
Counsel with Ms. Purnima Jain, Adv.
for GNCTD.

CORAM:

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

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17.04.2025

CM Appl.22321/2025*[under Section 17B of the Industrial Disputes Act, 1947]*

1. This is an Application filed on behalf of the Respondent No.1 under Section 17 B of the Industrial Disputes Act, 1947.
2. Issue Notice. Learned Counsel for the Petitioner accepts Notice and seeks time to file a Reply.
3. Let a Reply be filed within a period of six weeks.
- 3.1 Rejoinder, if any, be filed within a period of two weeks thereafter.
4. List on 16.09.2025 at 4 PM.

CM Appl.22322/2023*[For payment of litigation expenses]*

5. This is an Application filed on behalf of the Respondent No.1 for payment of litigation expenses.



6. Issue Notice. Learned Counsel for the Petitioner accepts Notice and seeks time to file a Reply.

7. Let a Reply be filed within a period of six weeks.

7.1 Rejoinder, if any, be filed within a period of two weeks thereafter.

8. List on 16.09.2025 at 4 PM.

W.P.(C) 15064/2023

9. Learned Counsel for the Respondent No.1 submits that he does not wish to file a Counter-Affidavit in the matter and the matter may be set down for hearing.

10. A convenience compilation has been prepared and filed by the Petitioner. Learned Counsel for the Respondent No.1 submits that he wishes to add certain documents to it.

10.1 Let a joint convenience compilation be filed by the parties at least one week before the next date of hearing.

11. The parties also seek and are granted time to file their respective written synopsis, not exceeding three pages each, at least three days before the next date of hearing, along with the compilation of judgments, if any, they wish to rely upon.

11.1 All judgments sought to be relied upon shall be filed with an index which also sets out the relevant paragraph numbers and the proposition of law that it sets forth.

12. List on 16.09.2025 at 4 PM.

TARA VITASTA GANJU, J

APRIL 17, 2025/r

Click here to check corrigendum, if any